

**DIVISION BENCH**

**ITEM NO. 110**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No. 45/ALD/2021**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>th</sup> September,  
2022, 2:30 pm**

<b>NAME OF THE COMPANY</b>	<b>EMPIRE TRANSPORT SERVICES LTD V/S NOIDA METRO RAIL CORPORATION LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Piyush Joshi alongwith Ms. Sumiti Yadava & Ms. Shanelle Umarwadia  
: *For the operational creditor*  
Sh. Kaushalendra Nath Singh, Adv.  
: *For the corporate debtor*

**ORDER**

A date is requested by Ld. Counsel for the respondent for filing written submissions. The same be filed within two weeks by serving an advance copy to the other side.

In the meantime, learned counsel for the parties are directed to send the hard copy of the written submissions to the Registry of NCLT Chandigarh Bench one week before the next date of hearing, so that effective proceedings can be taken on the next date of hearing.

Let the matter be listed on 12<sup>th</sup> December, 2022

—Sd—

**(Subrata Kumar Dash)  
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)  
Member (Judicial)**

**26<sup>th</sup> September, 2022**

*Kumud Narayan  
(PS)*